

GOVERNMENT OF TRIPURA

The Tripura Freedom Fighters Pension Rules, 1992

> POLITICAL DEPARTMENT AGARTALA

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GOVERNMENT OF TRIPURA POLITICAL DEPARTMENT

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Dated, Agartala, the 24th August, 1992.

NOTIFICATION

The Freedom Fighters' Pension Scheme was introduced by the Government of India in 1972 with effect from 15th August, 1972. Besides the Central Pension, many State Governments are also giving State Pension to Freedom Fighters residing in their States. Freedom Fighters permanently residing in the State of Tripura have also been demanding State Pension since long. State Government has now decided to grant State Pension at the rate of Rs. 100/- per month with effect from 1st January, 1992 to each of the Freedom Fighters residing in the State of Tripura who are in receipt of Central Pension.

The Governor of Tripura has been pleased to frame the following Rules to regulate the grant of State Freedom Fighters Pension to the Freedom Fighters and their dependents residing in the State of Tripura.

- 1. SHORT TITLE AND COMMENCEMENT.
 - (a) These Rules may be called "The Tripura Freedom Fighters Pension Rules, 1992".
 - (b) These shall extend to the whole of the State of Tripura.
 - (c) These Rules shall come into force from 1st January, 1992.
- 2. APPLICABILITY.

Save as otherwise provided by or under these Rules. These Rules shall apply to:—

- (a) Freedom Fighters who are drawing pension under the Central Pension Scheme.
- (b) In the event of the death of such Freedom Fighter while enjoying Central Pension, his widow or un-married un-employed daughter.

- (c) Freedom Fighters and their widows or their un-married unemployed daughters covered under these Rules should be permanent residents of the State of Tripura.
- (d) Where there are two or more applicants claiming relationship with the deceased Freedom Fighter, the total amount of pension to all of them shall be limited to Rs. 100/- per month.

3. DEFINITION.

In these Rules, unless the context otherwise requires:-

(a) "Governor" means the Governor of Tripura.

(b) "State" means the Government of the State of Tripura.

- (c) "Central Pension" means pension sanctioned by the Government of India to the Freedom Fighter from Central Government Revenues under Freedom Fighters Pension Scheme, 1972 now renamed as Swatantrata Sainik Samman Pension Scheme, 1980.
- (d) "Freedom Fighters" means a person who on account of participation in the Freedom Struggle Movement of India:—
 - (i) had undergone imprisonment for not less than 6(six) months, or
 - (ii) had been kept under detention for not less than 6(six) months, or
 - (iii) had been kept under Home internment for not less than 6(six) months, or
 - (iv) had been externed from Home for not less than 6(six) months,
 - (v) had remained underground for more than 6(six) months consequent on warrant for arrest having been issued against him.
 - (e) "Freedom Struggle Movement" means a movement against the British Government in India.
 - (f) "Sanctioning authority" means Political Department, Government of Tripura.
 - (g) "Accountant General" means the Accountant General, Tripura.
 - (h) "Competent Authority" means the Government of Tripura.
 - (i) "State Pension" means pension under this Rules.
- 4. The Freedom Fighters who are in receipt of Freedom Fighters Pension under Freedom Fighters Pension Scheme, 1972 now called as Swatantrata Sainik Samman Pension from Central Revenues shall be entitled to State Freedom Fighters Pension at the rate of Rs. 100/-(Rupees one hundred) per month with effect from 1st January, 1992.
- 5. Pension will be sanctioned to the Freedom Fighter by the Sanctioning Authority after the approval of the competent authority irrespective of their income.
 - 6. Pension under this Rules, will be in addition to the Central Pension.
- 7. Freedom Fighters who are getting State Pension from any other State Government but living in Tripura, shall not be entitled to the Pension of the Government of the State of Tripura under these Rules.

- 8. Freedom Fighters, their widows and their un-married and unemployed daughters covered under this Rules should be permanent residents of the State of Tripura in order to be eligible for grant of State Pension under these Rules.
- 9. The Pension shall be payable till death if the grantee is a freedom fighter. If the grantee is the widow of a freedom fighter, the pension shall be payable till her death or re-marriage and in a case of daughters until they are married or otherwise become independent.
- 10. A pension sanctioned under these Rules shall be cancelled with retrospective effect if it is found that sanction was given on mistaken grounds or an false claims made by the applicant. The recovery of the wrongly drawn amount of pension in regard to persons who were sanctioned on mistaken grounds will be waived by the State Government. However, the recovery of wrongly drawn amount will be made from persons who obtained pension by fradulent means or by impersonation or on production of false documents.
- 11. (a) The pension sanctioned under the Rule shall be payable also when the pensioner leaves the State after sanction of pension to reside in another State in the Country either temporarily or permanently. In such cases, the pensioner shall intimate the sanctioning authority sufficiently in advance his intention to leave the State and give the correct address of residence outside the State, but within the country. In such cases, the pensioner shall submit to the sanctioning authority and the Accountant General, Tripura a life certificate once in a year.
- (b) The Pension is liable to be suspended if the pensioner leaves India for short or long periods. In such cases, the pension suspended may be revived on his return to his native place and arrears paid for entire period. The pensioner shall intimate his intention to leave India sufficiently early to the Political Department, Government of Tripura specifying the date on which he desires to leave India. Similarly, he shall also intimate his intention to return to his native place sufficiently early specifying the date of return.

12. PROCEDURE—HOW TO APPLY.

The persons who are entitled to State pension under these Rules should apply in the prescribed form affixing passport size photo Form duly filled and supported by documents should be sent to the Secretary to the Government of Tripura, Political Department, Civil Secretariat, Agartala. Form may be had from Political Department, Office of the All District Magistrates/Sub-Divisional Officers free of cost.

The applicants should furnish documents indicated below with the applications:—

(a) Photo copy of P.P.O. drawing Freedom Fighters Pension from the Central Revenues duly attested by a Magistrate/Gazetted Officer of the Government of Tripura.

(b) Copy of the order sanctioning Freedom Fighters Pension by the Ministry of Home Affairs, Government of India duly attested by a Magistrate/Gazetted Officer of the Government of Tripura.

(c) Affidavit regarding permanent resident of Tripura accompanied by resident certificate from the concerned District Magistrate

or the Sub-Divisional Officer.

(d) Pension drawal certificate from the Treasury or Bank authority where from pension is being drawn.

13. ISSUE OF SANCTION LETTER.

After applications are scrutinised and found in order, sanction will be issued and conveyed to the Accountant General, Tripura with a copy to each grantee.

14. MODE OF PAYMENT.

On receipt of sanction order, the Accountant General, Tripura will issue P.P.O. authorising the concerned Treasury Officer to make payment of the pension to the grantee through Treasury or authorised Bank as may be opted by the grantee in writing on production of identification documents which will consist of:—

1) Joint photograph (4 copies duly attested by a Magistrate/ Gazetted Officer).

2) Identification marks.

- 3) Specimen signature or left thumb impression duly attested by a Magistrate/Gazetted Officer.
- 4) Date of Birth.

5) Nomination.

On furnishing these documents, the Treasury will commence payment of pension.

- 15. This pension Rules permit drawal of pension through Treasury or through authorised Bank.
- 16. Except in case of un-married daughters, the pension is for the life time of the recipient. In the case of un-married daughters, pension/ceases immediately after they are married or become otherwise independent. In the case of death of a pensioner, his/her spouse though otherwise eligible for pension will automatically succeeded to such pension. They shall have to apply with proof of death of the pensioner to the pension Disbursing Officer for issuing the pension to the spouse of the deceased. However, the un-married and un-employed dependent daughter of the freedom fighter will have to apply afresh to the competent Authority for sanctioning pension along with the following documents.
 - i) Certificate from the Sub-Divisional Officer of the Revenue Sub-Division of the District in which she is resident of her relationship to the deceased freedom fighter, her age and unmarried status, independent, and that she has no independent income and was totally dependent upon the deceased freedom fighter.

ii) Permanent Residence Certificate from the concerned Sub-Divisional Officer/District Magistrate.

P. R. Acharjes

Joint Secretary to the
Government of Tripura.